

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 175/KB/2017
CA (IB) No. 771/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 3RD SEPTEMBER, 2018, 10:30 A.M.

| | | | |
|---------------------|---|------------------------|---------------------|
| Name of the Company | Sreerampur Ispat Pvt.Ltd.-Vs- Barjora Steel & Re-rolling Mills Pvt.Ltd. (Liquidation) | | |
| Under Section | 9 (1) IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

Mr Risabh Bannurjee
Mr Vivek Thunjuswala
Mr Sachin Shukla
Ms Debdatta Ray Chaudhury
Pcs Bansla Dikshit

} Advs for Durgapur Power Project.
} Liquidator

ORDER

Bansla Dikshit
03/09/18

Ld. Pr. CS for the Liquidator and the Ld. Counsel for the Durgapur Power Project is present.

Ld. Counsel for the Durgapur Projects Ltd. Sought time to file Vakalatnama along with Board Resolution and reply affidavit. Vakalatnama along with the Board Resolution and reply affidavit is to be filed within 7 days by serving a copy of the reply affidavit to the applicant. Applicant is directed to file rejoinder, if any, within 3 days of receipt of the reply affidavit by serving a copy of the rejoinder to the Durgapur Projects Ltd.

For further consideration list it on 14/09/2018.

Sd

(Jinan K.R.)
Member (J)